

#### The Tamil Nadu Prevention of Begging Act, 1945

Act 13 of 1945

**Keyword(s)**:

Begging, Special Home, Workhouse

Amendment appended: 44 of 1994

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'[TAMIL NADU] ACT NO. XIII OF 1945\*.

[THE '(TAMIL NADU) PREVENTION OF BEGGING ACT, 1945.]

(Received the assent of the Governor-General on the 24th June 1945; first published in the Fort St. George Gazette on the 17th July 1945.)

An Act to provide for the prevention of begging <sup>3</sup> for the detention and employment of beggers and their dependents in work-houses or special homes, and for the custody, trial and punishment of beggar offenders in the <sup>4</sup>[State of Tamil Nadu.]

Whereas it is expedient to provide for the prevention of begging \*[for the detention and employment of beggars and their dependents in work-houses or special homes, and for the custody, trial and punishment of beggar offenders in the \*(State of Tamil Nadu)].

<sup>&</sup>lt;sup>1</sup>These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>\*</sup> For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 10th October 1944, Part IV-A, page 104.

This Act was extended to the merged State of Pudukkottai by section 3 of, and the First Schedule to, the Tamil Nadu Merged States (Laws) Act, 1949 (Tamil Nadu Act XXXV of 1949).

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1957 (Tamil Nadu Act XXII of 1957) repealing the corresponding law in force in that territory.

These words were substituted for the words "in the Province of Madras except the City of Madras" by section 2 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>&</sup>lt;sup>8</sup> This expression was substituted for the expression "State of Iddras" by the Tamil Nadu Adaptation of Laws Order, 1969, as mended by the Tamil Nadu Adaptation of Laws (Second mendment) Order, 1969.

'[It is hereby enacted as follows:—]

Short title, extent and commencement.

- 1. (1) This Act may be called the <sup>2</sup>[Tamil Nadu] Prevention of Begging Act, 1945.
- (2) It extends to the whole of the <sup>3</sup>[State of Tamil Nadu].

•

\*(3) This section shall come into force at once; and the <sup>5</sup>[State] Government may, from time to time by notification in the *Fort St. George Gazette*, direct that the remaining provisions of this Act shall come into force in such local area and on such date, as may be specified in the notification.

Definitions.

- 2. In this Act, unless there is anything repugnant in the subject or context—
  - <sup>6</sup>[(1) 'begging' means—
- (i) soliciting or receiving alms in a public place, whether under the pretence of singing, dancing, performing tricks or selling articles or otherwise;
- (ii) entering on any private premises for the purpose of soliciting or receiving alms;
- <sup>1</sup> These words were substituted for the paragraph containing the enacting formula and the paragraph preceding that paragraph by section 5 of the Tamil Nadu Re-enacting and Repealing (No. I) Act, 1948 (Tamil Nadu Act VII of 1948).
- <sup>2</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment)Order, 1969.
- <sup>2</sup> This expression was substituted for the expression "State of Madras" by *ibid*.
- 4 The words "except the City of Madras" were omitted by section 3 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).
- <sup>5</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.
- 6 The original clause (1) of section 2 was re-numbered as clause (1-A) of that section and this clause (1) was inserted by section 4 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).
- \* Section 1 came into force on the 17th July 1945. The other sections were applied to certain portions of the State by notifications issued from time to time.

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(iii) exposing or exhibiting with the object of obtaining or extorting alms, any sore, wound, injury, deformity or disease, whether of himself or of any other person or of an animal;

(iv) allowing oneself to be used as an exhibit for the purpose of soliciting or receiving alms:

but does not include soliciting or receiving money or food or gifts for such purposes as may be prescribed.7

<sup>1</sup>[(1-A)] 'Juvenile Court' means a Court established under sub-section (1) of section 36 of the <sup>2</sup>[Tamil Nadu] Children Act, 1920, and if no such Court is established in any area, a Sub-divisional Magistrate or a Magistrate of the first\* or second class\* specially authorized by the 3[State] Government to exercise the powers of such Court.

141(1-B) 'Magistrate' means a salaried Presidency Magistrate\* or a Sub-divisional Magistrate or a Magistrate of the first\* or second class\*specially authorised by the State Government in this behalf:

<sup>1</sup> The original clause (1) of section 2 was renumbered as clause (1-A) of that section and this clause (1) was inserted by section 4 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>&</sup>lt;sup>2</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>4</sup> Clauses (1-B) and (1-C) were inserted by section 4 (ii) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>\*</sup>According to clauses (a), (b) and (c) of sub-section (3) of section 3 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974). which came into force on the 1st April 1974, any reference to a Magistrate of the first class shall be construed as a reference to a Judicial Magistrate of the first class, any reference to a Magistrate of the second class or of the third class shall be construed as a refeence to a Judicial Magistrate of the second class and any reference o a Presidency Magistrate shall be construed as a reference to a Metropolitan Magistrate.

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- (1-C) 'public place' includes any public street, road or thoroughfare or any place of public worship or any place of public resort or any bus-stand or any railway carriage or premises of a railway station.]
- (2) 'special home' means a place notified by the '[State] Government in the Fort St. George Gazette as suitable for the reception of persons not physically capable of ordinary manual labour, <sup>2</sup>[who are ordered to be detained in] a special home under any of the provisions of this Act;
- (3) 'workhouse' means a place notified by the <sup>1</sup>[State] Government in the Fort St. George Gazette as suitable for the reception of persons physically capable of ordinary manual labour, <sup>2</sup>[who are ordered to be detained in] a workhouse under any of the provisions of this Act.

P: jalty for begging.

- <sup>3</sup>[3. (1) Whoever is found begging shall be punishable—
- (a) on a first conviction, with fine which may extend to fifty rupees or with imprisonment which may extend to one month;
- (b) on a second or subsequent conviction, with imprisonment for a term which may extend to six months.
- (2) Any Police officer may arrest without a warrant any person who is found begging:

Provided that no person entering on any private premises for the purpose of soliciting or receiving alms shall be so arrested or shall be liable to any proceedings under this Act except upon a complaint of the occupier of the premises.]

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>&</sup>lt;sup>2</sup> These words were substituted for the words "who are committed to "by section 4 (iii) of the Tamil Nagu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>8</sup> This section was substituted for the original section 3 by section 5, tbld.

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4. The provisions of sections 5 to 8 shall apply only Application if the <sup>1</sup>[State] Government have notified a place as a of sections workhouse or as a special home; the provisions of section 9 shall apply if the <sup>1</sup>[State] Government have notified a place as a workhouse; and the provisions of section 10 shall appy if the <sup>1</sup>[State] Government have notified a place as a special home <sup>1</sup>[and the provisions of sections 10-A, 12-A and 23 shall apply 11 the State Government have notified any leper asylvinial appointed under section 3 of the Lepers Act. 1998 (Central Act III of 1898) as a special home under clause (2) of section 2].

<sup>3</sup>[5. Any person arrested by a Police officer fill Persons an offence punishable under section 3 who in the offence under opinion of such Police officer has attained the num il section 3 to be [eighteen years] shall be informed, as soon un unity examined by be, of the grounds for such arrest, and shall be pur duced before the nearest Magistrate within a period of twenty-four hours of such arrest excluding the time necessary for the journey from the place of arrest to the Court of the Magistrate; and no such person whall be detained in custody beyond the said period with out the authority of a Magistrate. The Magistral's shall without delay order the person taken before be medical officer below the rank of Assistant Surgeon: the medical officer shall after examining such person grant a certificate regarding his age and physical capacity for ordinary manual labour.]

This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>&</sup>lt;sup>a</sup> This portion was added by section 2 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 1975).

This section was substituted for original section 5 by the Adaptation (Amendment) Order of 1950.

These words were substituted for the words "sixteen years" by section 6 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

Arrested person to be produced before a Juvenile Court, if found to be 1[unasr eighteen ]. Arrested person to be produced before Magistrate, if found 10 be '[Lighteen or over).

- 6. If in the opinion of such medical officer the person arrested has not attained the age of '[eighteen years], such person shall without delay be produced, together with the certificate of the medical officer, before a Juvenile Court and the provisions of section 12 <sup>3</sup>[or section 12-A] shall then apply to the case.
- 7. (1) If in the opinion of such medical officer the person arrested has <sup>5</sup>[attained the age of eighteen years, he shall, without delay, be produced before a Magistrate] together with the certificate and a report by a Police officer of the facts of the case.
- (2) The Magistrate shall make a summary inquiry into the facts of the case and the circumstances and the character of the person produced before him.
- (3) During such inquiry the Magistrate shall exp'ain to such person the facts alleged against him in the Police report and record any statement which he may wish to make with reference thereto.
- (4) If such person disputes the correctness of the Police report in any material respect, the Magistrate shall proceed as nearly as may be in accordance with the procedure laid down for the trial of summons cases, in the Code of Criminal Procedure, 1898\*.

Central Act V of 1898.

- 1 These words were substituted for the word and figures "under 16" by section 7 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1954 (Tamil Nadu Act 40 of 1964).
- 2 These words were substituted for the words "sixteen years" by section 7 (ii), ibid.
- 3 This expression was inserted by section 3 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 1975).
- 4 These words were substituted for the figures and words "16 or over" by section 8 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).
- 5 These words were substituted for the words "attained the age of sixteen years, he shall without delay be produced before a Sub-divisional Magistrate or a Magistrate of the first or second-class specially authorised by the State Government in this behalt" by section 8 (ii).
- \* See now the Code of Criminal Procedure, 1973 (Certral Act. 2 of 1974).

8. If the Magistrate finds that the person in respect Orders to be of whom an inquiry is made under section 7 is guilty passed by of an offence under section 3, but has not attained the if he finds age of <sup>2</sup>[eighteen years], the Magistrate may pass any accused to order which a Juvenile Court could have passed if be <sup>1</sup>[under such person had been produced before it under subsection (1) of section 12.

<sup>3</sup>[9. (1) If the Magistrate finds that the person in Power of respect of whom such enquiry is made is guilty of an Magistrate offence under section 3, has attained the age of eighteen detention of years, and is physically capable of ordinary manual able-bodied labour, the Magistrate may, if there is a workhouse accused instead of sentencing him under section 3, order him or over to to be detained in such workhouse for a period of not workhouse, less than one year and not more than three years:

Provided that if the Magistrate is satisfied from the circumstances of the case that the person convicted is not likely to beg again, he may release the beggar after due admonition on a bond executed with or without sureties, as the Magistrate may require by the beggar or any other person whom the Magistrate considers suitable. Such bond shall provide for the beggar's abstaining from begging and being of good behaviour for such period not exceeding two years as the Magistrate may direct.

(2) Any person who commits an offence under section 3 in breach of the bond executed under the proviso to sub-section (1), shall, if in the opinion of the Magistrate he is physically capable of ordinary manual labour, be punishable with imprisonment for

These words were substituted for the word and figures under 16" by section 9 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

These words were substituted for the words "sixteen years" by section 9 (ii), ibid.

This section was substituted for the original section 9 by section 10, ibid.

a term which may extend to six months and the Magistrate may also order the forfeiture of the bond aforesaid:

Provided that the Magistrate may, instead of sentencing the offender as aforesaid, order him to be detained in a workhouse for a period of not less than three years and not more than five years.]

Power of Magistrate 1[ to order detention of] accused who is not able-bodied to special home.

10. If the Magistrate <sup>2</sup>[finds that the person (other than a person who is a leper)] in respect of whom an inquiry is made under section 7 is guilty of an offence under section 3 and has attained the age of <sup>3</sup>[eighteen years] but is not physically capable of ordinary manual labour, the Magistrate may, if there is a special home, instead of sentencing him under section 3, <sup>4</sup>[order him to be detained in such home for a period of not less than one year and not more than three years].

Powers of Magistrate to order indefinite detention of lepers.

<sup>5</sup>[10-A. (1) If the Magistrate finds that the person in respect of whom an enquiry is made under section 7 is guilty of an offence under section 3 and has attained the age of eighteen years and is satisfied on a certificate issued by a qualified medical officer, that such person is a leper, the Magistrate may instead of sentencing him under section 3, order him to be detained indefinitely in a leper asylum appointed under section 3 of the Lepers Act, 1898 (Central Act III of 1898)

<sup>&</sup>lt;sup>1</sup> These words were substituted for the words "to commit" by section 11 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>&</sup>lt;sup>2</sup> This expression was substituted for the expression "finds that the person" by section 4 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 1975).

<sup>3</sup> These words were substituted for the words "sixteen years" by section 11 (ii) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>4</sup> These words were substituted for the words "order his committal to such home for such period as the Magistrate may deem fit" by section 11 (iii), *ibid*.

<sup>5</sup> This section was inserted by section 5 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 1975).

and notified to be a special home under clause (2) of section 2 until he is released in the circumstances stated in sub-section (2).

- (2) The leper detained under sub-section (1) may be released on any one of, or more of the following grounds, namely:—
- (i) if a qualified medical officer certifies that the person detained has been fully rehabilitated;
- (ii) if any person, whom the Magistrate considers suitable, execute a bond with or without sureties, as the Magistrate may require making himself responsible for the housing, medical treatment and maintenance of such person and for preventing him from begging or being used for the purpose of begging;
- (iii) on such other ground as may be prescribed.
- (3) The certificate referred to in sub-section (1) or clause (i) of sub-section (2) shall be in such form and shall be issued within such time as may be prescribed.]
- regarding the age of a person dealt with by him under finding section 8,9,¹[10 or 10-A] such age shall, for the purposes age to thereof, be deemed to be his true age, and no order final. or judgment of the Magistrate shall be deemed to be invalid or be liable to be interfered with in appeal or revision on the ground that the age of such person was not correctly determined by the Magistrate.

<sup>&</sup>lt;sup>1</sup> This expression as substituted for the expression " or 10" by section 6 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 1975).

procedure

Court.

12. (1) <sup>2</sup>[If any person arrested by a Police-officer rested person for an offence punishable under section 3 has, in the funder eighteen) opinion of such Police-officer, not attained the age Juvenile of <sup>3</sup>[eighteen years], he shall be informed, as soon as and may be, of the grounds for such arrest, and shall be powers of such produced before the nearest Magistrate within a period of twenty-four hours of such arrest excluding the time necessary for the journey from the place of arrest to the Court of the Magistrate; and no such person shall be detained in custody beyond the said period without the authority of a Magistrate. On such production the Magistrate shall without delay direct the person to be taken before a Juvenile Court established under sub-section (1) of section 36 of the 4 Tamil 4 Tamil Na.lul Children Act, 1920. The person shall then Nadul be dealt with under the provisions of that Act as modi- Act IV of 1920. fied by the provisions of this section]:

Provided that if the Juvenile Court is satisfied on inquiry that such person has attained the age of [feighteen years] it shall record a finding to that effect. and thereupon it shall be open to the Police to proceed against such person under section 3, or if there is a work-house or a special home, under section 5; and in the latter case the medical officer referred to in section 5 shall be required to certify only regarding the physical capacity of such person for ordinary manual labour and the finding of the Juvenile Court regarding the age of such person shall also be binding on the Magistrate before whom he may be produced.

<sup>&</sup>lt;sup>1</sup> These words were substituted for the word and figures "under 16" by section 12 (i) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>&</sup>lt;sup>2</sup> This paragraph was substituted for the original one by the Adaptation (Third Amendment) Order, 1950.

<sup>&</sup>lt;sup>a</sup> These words were substituted for the words "sixteen years" by section 12 (ii) (a) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>4</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>5</sup> These words were substituted for the figures and "16 years" by section 12 (ii) (b) of the Tamil Nadu Prevention of Begging (Ame idment) Act, 1954 (Tamil Nadu Act 40 of 1964).

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- (2) If the Juvenile Court finds on inquiry that any person brought before it under sub-section (1) has not attained the age of fourteen years and is guilty of an offence under section 3 and that he—
- (a) has no home or settled place of abode or visible means of subsistence, or has no parent or guardian, or has a parent or guardian who does not exercise proper guardianship, or
- (b) is destitute and both his parents or his surviving parent, or in the case of an illegitimate child, his mother, <sup>1</sup>[are or is undergoing detention in prison on conviction], or
- (c) is under the care of a parent or guardian who by reason of criminal or drunken habits is unfit to have such care,

the Court may pass such order in respect of the offender as it could have passed if he had been brought before it under sub-section (1) of section 29 of the <sup>2</sup>[Tamil Nadu] Children Act, 1920:

<sup>2</sup>[Tamil Nadu] -Act IV of 1920.

Provided that if the Juvenile Court is satisfied that it is inexpedient to send the offender to <sup>3</sup>[an approved school] by reason of his bodily ailment or incapacity or other cause, the Court may, if there is a special home and separate accommodation is provided in such home for persons who have not attained the age of fourteen years, <sup>4</sup>[order him to be detained in such home for a period of not less than one year and not more than three years].

<sup>&#</sup>x27;These words were substituted for the words "are or is undergeing transportation or imprisonment" by section 12 (iii) (a) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamii Nadu Act 40 of 1964).

<sup>&</sup>lt;sup>2</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>&</sup>lt;sup>a</sup> These words were substituted for the words "a certified school" by section 12 (iii) (b) (1) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>•</sup> These words were substituted for the words "order his committal to such home for a specified period not exceeding three years" by section 12 (iii) (b) (2), ibid,

- (3) If the Juvenile Court finds on inquiry that a person produced before it under sub-section (1) has attained the age of fourteen years but has not attained the age of [eighteen years] and that he is guilty of an offence under section 3, the Court may <sup>2</sup>[order him to be detained for a period of not less than one year and not more than three years !--
- (a) in case it finds that he is physically capable of ordinary manual labour 3[in] a workhouse, if there is one. and
- (b) in case it finds that he is not physically capable of ordinary manual labour, 3[in] a special home, if there is one.

ower of order indefie detention juvenile ers.

<sup>4</sup>[12-A. Notwithstanding anything contained in secvenile Court tion 12, if the Juvenile Court finds on inquiry that any person brought before it under sub-section (1) of that section has not attained the age of eighteen years and is satisfied on a certificate issued by a qualified medical officer that such person is a leper, the Juvenile Court may, instead of dealing with him under sub-section (1). (2) or (3), as the case may be, of that section order him to be detained indefinitely in a leper asylum appointed under section 3 of the Lepers Act, 1898 (Central Act III of 1898) and notified to be a special home under clause (2) of section 2, until he is released in the circumstances stated in sub-section (2) of section 10-A.1

<sup>1</sup> These words were substituted for the words "sixteen years" by section 12 (iv) (a) of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>\*</sup> These words were substituted for the words "order his committal for a specified period not exceeding three years" by section 12 (iv) (b), ibid.

This word was substituted for the word "to" by section 12 (iv) (c), ibid.

<sup>4</sup> This section was inserted by section 7 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 975).

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13. (1) Notwithstanding anything contained in Penalty for this Act, whoever having been previously detained begging after in a work-house or a special home under this Act is detention as found begging shall on conviction by a Magistrate, be punished as hereinafter in this section provided.

- (2) When a person is convicted for the first time under sub-section (1), the Magistrate shall order him to be detained in a work-house or a special home. as the case may be, for not less than three years and not more than seven years and may convert any period of such detention not exceeding one year into a sentence of imprisonment extending to a like period.
- (3) When a person is convicted for the second or subsequent time under sub-section (1) the Magistrate shall order him to be detained in a work-house or a special home, as the case may be, for not less than three years and not more than ten years and may convert any period of such detention not exceeding two years into a sentence of imprisonment extending to a like period.
- 114. (1) The Magistrate who makes an order for Contribution by the detention of any person in a work-house or a parents. special home under this Act may make an order requiring the parent or other person liable to maintain the person detained to contribute to his maintenance. if able to do so, in the prescribed manner.
- (2) The Magistrate before making order under sub-section (1) shall inquire into the circumstances of the parent or other person liable to maintain the person detained and shall record evidence. if any, in the presence of the parent or such other person, as the case may be.
- (3) Any order made under this section may at any time be varied by the Magistrate on an application made to him by the party affected by the order.

<sup>&</sup>lt;sup>1</sup> Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Ameriument) Act, 1964 (Tamil Nadu Act 40 of 1964).

(4) Any order made under this section may be enforced in the same manner as an order under section 488 of the Code of Criminal Procedure, 1898\* (Central Act V of 1898).

Magistrate may order detention of persons wholly dependent on beggar

115. (1) When the Magistrate has ordered the detention of a person in a work-house or a special home under this Act, he may, after making such inquiry as he thinks fit, order any other person who is wholly dependent on such person to be detained in a workhouse or a special home, as the case may be, for a like period:

Provided that before such order is made, such dependent person shall be given an opportunity of showing cause why it should not be made.

(2) Where the dependent person has not attained the age of fourteen years, the Magistrate shall forward him to a Juvenile Court which shall deal with him under the <sup>2</sup>[Tamil Nadu] Children Act, 1920 (2) Tamil Nadu | Act IV of 1920), as if the said person had been brought before it under sub-section (1) of section 29 of the said Act:

Provided that where the dependent person is the beggar's own child below the age of five years and the beggar is an able-bodied mother not being a contagious leper or a lunatio, the child may be ordered to be detained in a work-house without being separated from the mother as regards the place of detention. until it attains the age of five years and thereafter doalt with as provided in this sub-section.

<sup>1</sup> Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tami! Nadu Act 40 of 1964).

<sup>\*</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order. 1969.

<sup>\*</sup>See now the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), sections 125 and 126.

- (3) For the purpose of this section, the Magistrate may, if necessary, cause the dependent person to be arrested and brought before himself and examined by a Medical Officer. The person so arrested shall be produced before the nearest Magistrate within a period of twenty-four hours of such arrest excluding the time necessary for the journey from the place of arrest to the Court of the Magistrate and no such person shall be detained in custody beyond the said period without the authority of a Magistrate.
- 116. (1) When any person who is detained in a special Power to order further detenhome under this Act is, whether on an application tion of physimade by him or otherwise considered by the State cally incapable Government to be blind, cripple or otherwise physi-beggars. cally incapable of doing any work, the State Government may order that he shall, after the expiry of the period of his detention, he further detained indefinitely in a special home:

Provided that the State Government may release env such person if any person whom the State Government consider suitable, executes a bond, with or without sureties as the State Government may require making himself responsible for the housing and maintenance of such person and for preventing him from begging or being used for the purpose of begging.

(2) The powers conferred on the State Government by sub-section (1) may also be exercised by such authority as may be prescribed. A copy of every order passed by the prescribed authority under this sub-section shall be communicated forthwith to the State Government with such particulars relating to the person concerned as may be prescribed.

117. (1) Whoever employs or causes any person to Penalty solicit or receive alms, or

employing causing persons to beg or using them

<sup>&</sup>lt;sup>1</sup> Sections 13 to 29 were substituted for the original sections 13 and purposes of 14 by section 13 of the Tamil Nadu Prevention of Begging (Amend-begging, ment) Act, 1964 (Tamil Nadu Act 40 of 1964).

- (2) whoever having the custody, charge or care of a person who has not attained the age of fourteen years connives at or encourages the employment or the causing of such person to solicit or receive alms, or
- (3) whoever uses another person as an exhibit for the purpose of begging, shall, on conviction, be punishable with imprisonment for a term which may extend to one year and thereafter with detention in a workhouse or special home, as the case may be, for a period of not less than one year and not more than three years or with imprisonment for a term which may extend to two years.

Transfer from or special home to another.

118. (1) The State Government may, subject to one werkhouse such conditions as may be prescribed, direct any person detained in a work-house or special home to be transferred therefrom to another work-house or special home, as the case may be:

> Provided that the total period of detention of such person shall not be increased by such transfer.

- (2) The powers conferred on the State Government by sub-section (1) may also be exercised by such authority as may be prescribed. A copy of every order passed by the prescribed authority under this sub-section shall be communicated forthwith to the State Government with such particulars relating to the person transferred as may be prescribed.
- (3) In directing such transfers, the State Government or the prescribed authority shall have regard to the medical report, and the directions, if any, made by the Magistrate or Juvenile Court, under section 23.

Parole.

119. (1) Subject to such conditions as may be prescribed, the Commissioner of Police in the City of Madras and the Superintendent of Police elsewhere may, at any time, grant permission to a person detained in a work-house or a special home to absent himself for such period as may be specified.

<sup>1</sup> Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

- (2) The period during which such person is absent from a work-house or a special home during the continuance of a permission granted to him under this section shall, for the purpose of computing his term of detention in a work-house or a special home, be deemed to be part of his detention.
- <sup>1</sup>20. (1) Subject to such conditions as may be Conditional specified, the State Government may, of their own release. motion or on application, at any time, release a person detained in a work-house or a special home.
- (2) Any order of release issued under sub-section (1) shall be in force until the expiry of the term for which the person was ordered to be detained in a workhouse or a special home, as the case may be, unless sooner revoked.
- (3) The State Government may, at any time, revoke the order of release issued under sub-section (1). for any violation of the conditions subject to which the order was issued and thereupon the person released shall be detained in a work-house or a special home, as the case may be, until the expiry of the period for which he had been ordered to be detained.
- 121. At any time after the expiration of three Unconditional months from the commencement of the release of release. any person under sub-section (1) of section 20, the Commissioner of Police in the City of Madras and the Superintendent of Police elsewhere, may, if he is satisfied from the circumstances of the case that such person is not likely to beg again, recommend to the State Government his unconditional release. The State Government may thereupon, release such person unconditionally and on such release the term for which such person had been ordered to be detained in a work-house or a special home shall be deemed to have expired.

Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

[1945 : T.N. Act XIII

Procedure on sentence of imprisonment.

122. When any person ordered to be detained in a work-house or a special home, as the case may be, is also sentenced to imprisonment, the Magistrate passing the sentence of imprisonment shall forthwith forward such person to a jail in which he is to be confined together with the warrant and a copy of the order of detention. After the sentence of imprisonment is fully executed, the officer executing it shall, if detention in a work-house or a special home for any period remains to be undergone by such person, forward him forthwith together with the copy of the order of detention to the work-house or the special home, as the case may be.

Medical exami... nation and detention of lepers and lunatics.

- <sup>2</sup> 23. (1) After a person is received in a special home under the orders of a Magistrate or the Juvenile Court under this Act, the officer in charge of the special home shall cause him to be examined, as soon as may be, by such Medical Officer as the State Government may, by general or special order, direct.
- (2) The Medical Officer shall make his report to the officer in charge of the special home stating inter alia-
- (a) whether the person is a leper suffering from contagious leprosy or not;
- (b) from what, if any, communicable disease other than leprosy the person is suffering;
- (c) whether the person is an idiot or of unsound mind;
- (d) any other particular which may be prescribed.
- (3) Where the medical report states that the beggar is a contagious leper or a lunatic, the officer in charge of the special home, shall forthwith forward the report to the Magistrate who or the Juvenile Court

<sup>2</sup> Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Amend-ment) Act, 1964 (Tamil Nadu Act 40 of 1964).

which, passed the order of detention. The Magistrate or the Juvenile Court shall thereupon examine the Medical Officer as a witness and shall reduce the examination to writing. If, after the examination and upon such further inquiry, if any, as he or it thinks fit, the Magistrate or the Juvenile Court is of opinion that the beggar is a contagious leper or a lunatic, he or it shall record a finding to that effect and shall direct that the detention already ordered shall be undergone by the beggar—

- (i) if a contagious leper, in a leper asylum appointed under section 3 of the Lepers Act, 1898 (Central Act III of 1898) and notified to be a special home under clause (2) of section 2;
- (ii) if a lunatic, in an asylum established or licensed under section 84 of the Indian Lunacy Act, 1912 (Central Act IV of 1912) and notified to be a special home under clause (2) of section 2.
- (4) Notwithstanding anything contained in the LepersAct, 1898 (Central Act III of 1898) or the Indian Lunacy Act, 1912 (Central Act IV of 1912), if any leper asylum appointed under section 3 of the Lepers Act, 1898 (Central Act III of 1898) or any asylum established or licensed under section 84 of the Indian Lunacy Act, 1912 (Central Act IV of 1912) is notified to be a special home under clause (2) of section 2, the Superintendent of such leper asylum or the person in charge of such lunatic asylum, as the case may be, shall also have authority to detain persons sent thereto in accordance with a direction of the Magistrate or the Juvenile Court [under section 10-A or section 12-A or under this section, as the case may be].

<sup>&</sup>lt;sup>1</sup> These words, figures and letters were substituted for the words "under this section" by section 8 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1975 (Tamil Nadu Act 28 of 1975).

Scizure and disposal of ani- a person who was found begging may seize any animal mals used for the purpose of begging and detain it pending production before the Magistrate or the Juvenile Court.

- (2) Pending conclusion of the trial, the Magistrate or the Juvenile Court may make such order as he or it thinks fit for the proper custody of the animal produced under sub-section (1).
- (3) The Magistrate or the Juvenile Court may, when the trial is concluded, order that the animal be destroyed or confiscated to the State Government or delivered to the person claiming to be entitled to the possession thereof.

Persons to be deemed public under this Act shall be deemed to perform functions under this Act shall be deemed to be public servants within the meaning of the Indian Penal Code (Central Act XLV of 1860).

Central Act V 126. The provisions of Chapter XLII of the Code of 1898 to apply to bonds of Criminal Procedure, 1898 \*(Central Act V of 1898) taken under the shall, so far as may be, apply to bonds taken under this Act.

Appeals.

127. For the purposes of appeal and revision under the Code of Criminal Procedure, 1898† (Central Act V of 1898) an order of detention under this Act shall be deemed to be a sentence of imprisonment for the same period.

Power to make 128. (1) The State Government may make rules rules. for carrying out all or any of the purposes of this Act.

<sup>&</sup>lt;sup>1</sup> Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>\*</sup>See now the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), Chapter XXXIII.

<sup>+</sup>See now the Code of Criminal Procedure, 1973 (Central Ac; 2 of 1974).

- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for or regulate—
- (a) all matters expressly required or allowed by this Act to be prescribed;
- (b) the management of work-houses and special homes, the detention of persons ordered to be detained in such work-houses and special homes and the maintenance, care, treatment and instruction of such persons, including all matters relating to their diet and accommodation as well as their labour and general conduct;
- (c) the discharge of persons from such work-houses and special homes;
- (d) the obtaining of suitable employment outside such work-houses and special homes for persons detained therein;
- (e) the nature, incidents and maximum periods of the punishments to be imposed on persons detained in work-houses and special homes for breach of any rules or for failure or neglect to accept any suitable employment outside such work-houses and special homes which may be obtained for them; and
- (f) the manner of medical examination of beggars.
- (3) All rules made under this Act shall be published in the Fort St. George Gazette and unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.
- (4) Every rule made under this Act shall, as soon as possible, after it is made, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or the

next session, both Houses agree in making any modification in any such rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Repeal.

\*29. On the date of coming into force of this Act in the City of Madras, sections 71-A to 71-L of the Madras City Police Act, 1888 (\*[Tamil Nadu] Act III of 1888) shall stand repealed.

<sup>&</sup>lt;sup>1</sup> Sections 13 to 29 were substituted for the original sections 13 and 14 by section 13 of the Tamil Nadu Prevention of Begging (Amendment) Act, 1964 (Tamil Nadu Act 40 of 1964).

<sup>&</sup>lt;sup>2</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

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# GOVERNMENT GAZETTE EXTRAORDINARY \*

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No. 3447

#### MADRAS, THURSDAY, JULY 7, 1994

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## Part IV — Section 2

Tamil Nadu Acts and Ordinances.

The following Act, of the Tamil Nadu Legislative Assembly received the assent of the President on the 1st July 1994 and is hereby published for general information :-

ACT No. 44 OF 1994.

An Act further to amend the Tamil Nadu Prevention of Begging Act, 1945.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortyfourth Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Prevention of Begging (Amendment) Short title. Act. 1994.

lamil Nadu Act XIII of 1945.

2. In the Tamil Nadu Prevention of Begging Act, 1945 (hereinafter referred to as the principal Act), in section 2, in clause (1), for the expression "but does not include soliciting or receiving money or food or gifts for such purposes as may be prescribed", the following shall be substituted, namely :--

Amendment of section 2.

"but does not include-

- (a) earning a livelihood by displaying skills and talents by street artists and performers in the oral tradition, bards, jugglers and street magicians; and
- (b) soliciting or receiving money or food or gifts for such purposes as may be prescribed.".

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#### TAMIL NADU GOVERNMENT GOZETTE EVER OFFILE ART

tion of new 3. After section 20 of the principal Act, the following section shall be inserted, on 20-A. namely:—

- "20-A. Power to remit period of detention.— (1) When any person has been detained in a work-house or a special home, the State Government may, at any time, remit any part of the period of detention ordered under any of the provisions of this Act.
- (2) The State Government may make rules providing for the conditions and restrictions subject to which remission under sub-section (1) may be granted.".

(By order of the Governer)

M. MUNIRAMAN.
Secretary to Government, Law Department.